

SLP(C)No. 8332-8333 OF 2001

ITEM No.48

Court No. 2

SECTION XV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8332-8333/2001  
(From the judgement and order dated 25/10/1999 in WA 884/92  
& 922/92 of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEV. CORPN.

Petitioner (s)

VERSUS

SAROJINI AMMA AND ANR.

Respondent (s)

(With prayer for interim relief and office report)  
With

SLP(C)No.8335-8338/2001

[Kerala State Cashew Dev. Corpn. Vs. Lakshiukutty Amma and Ors.]  
(With appln. for substitution of Lrs. of the deceased respondent No.1  
in SLP (C) 8337/2001 and office report)

Date : 10/12/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s)

Mr. G. Prakash, Adv.

For Respondent (s)

Mr. Fazlin Anam, Adv.  
Mr. E.M.S. Anam, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J

Substitution allowed.

Counter affidavit be filed within four weeks and  
rejoinder within four weeks thereafter. List after  
eight weeks.

(D.P. WALIA)  
COURT MASTER

(S.L. GOYAL)  
COURT MASTER